

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No.

of

Applicant(s):
Advocate for
Applicant(s) :

Respondent(s) :

Respondent(s) :

Notes of the registry

Orders of the Tribunal

OA No.48/2011 with MA No.08/2012 & MA No.40/2013
& MA No.290/00323/2014 with MA No.290/00147/2016
& MA No.290/00148/2016

Date of Order : 27.05.2016

Mr. Kamal Dave, counsel for applicant.
Mr. K.S. Yadav, counsel for respondents.

It was submitted by the learned counsel appearing on both sides that the applicant in the OA who was facing disciplinary proceedings at the instance of respondents, is no more.

It is trite that as the government servant is no more, the disciplinary proceedings initiated against him will get abated.

It was submitted by Shri Dave, learned counsel appearing for the applicant that due to the pendency of the disciplinary proceedings the result of the DPC proceedings in relation to the deceased applicant was kept in a sealed cover and hence direction may be given to the respondents to open the same. In the interest of justice, we give such a direction to the respondents and to proceed with the same in accordance with law.

The OA is disposed of as abated.

The MA Nos.08/2012, 40/2013, 323/2014, 147/2016 and 148/2016 also stand disposed of.


[Praveen Mahajan]
Administrative Member


[U. Sarathchandran]
Judicial Member